expeditiously, pursuing with State Government for assistance in land acquisition and coordinated efforts with Railways for movement of coal. A roadmap has been prepared by Coal India Ltd. (CIL) to substantially enhance production of coal by 2019-20. This includes capacity addition from new projects, use of mass production technologies and identification of existing ongoing projects with growth potential.

Auction of coal blocks

802. SHRI PAUL MANOJ PANDIAN: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Central Trade Unions have threatened to go ahead with the proposed nation wide strike over auction of coal blocks to private companies;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that three rounds of talks with CIL and Government could not resolve the issue; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) No, Sir. However, Central Trade Unions had given a notice to go on strike on 29.3.2016, protesting against the Government's decision to disinvest, among other issues, which was deferred after the meeting held by representatives of Central Trade Unions with Chairman, CIL on 21.3.2016. The Government has been in dialogue with the trade unions regularly on various matters concerning workmen.

Cancellation of allocation of coal mines

†803. SHRI RAM KUMAR KASHYAP: Will the Minister of COAL be pleased to state:

- (a) the number of coal mines allocation cancelled by Government and the number of mines out of them allocated:
- (b) the rules being followed in allocation of new mines and the total revenue to be received from it by the concerned State and the Central Governments and in how many years; and
- (c) whether any time-limit has been fixed with regard to allocation of all the cancelled coal mines?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Hon'ble Supreme Court *vide* judgement dated 25th August, 2014 and order dated 24th September, 2014 had cancelled the allocation of 204 coal mines/blocks on the ground that the mechanism for allocation of coal blocks was non-transparent and discretionary. Allocation of these 204 coal mines/blocks are now made in pursuance of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. Under the provisions of the said Act, the Government has so far allocated 74 coal mines.

The entire revenue from allocation (auction and allotment) of coal mines would accrue to the coal bearing State Government concerned. The revenue comprises of Upfront payment as prescribed in the tender/allotment document, auction/allotment proceeds and royalty on per tonne of coal production. The auction and allotment proceeds from 74 coal mines allocated so far (31 through auction and 43 through allotment) is estimated at more than $\stackrel{?}{\sim} 3.53$ lakh crores over the life of the mine/lease period. In addition, the benefit to consumers in terms of reduction of electricity tariffs from auction of 9 coal blocks to Δ Power« Sector is likely to be about $\stackrel{?}{\sim} 69,310.97$ crores.

(c) Allocation of coal mines is an ongoing process. No time limit has been fixed for completing the allocation process of these 204 coal blocks.

Safety of coal mines

804. SHRI PARVEZ HASHMI: Will the Minister of COAL be pleased to state:

- (a) whether there are any guidelines for the safety of coal mines;
- (b) if so, the details thereof;
- (c) whether the guidelines are reviewed from time to time;
- (d) if so, the details thereof;
- (e) whether some accidents have occurred in coal mines during 2013 to 2016; and
- (f) if so, the number of casualties and relief provided to the families of deceased?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) Safety, welfare and health of workers employed in coal mines are governed by the provisions of the Mines Act, 1952; Mines Rule, 1955; Coal Mines Regulations, 1957 and the Rules and Regulations framed thereunder. These are administered by the Directorate-General of Mines Safety (DGMS), under the Union Ministry of Labour and Employment.